(b) and (c) To improve the efficiency of coal based power generation and to reduce carbon footprint of the power sector following initiatives have been taken by the Government:-

- Increasing the share of renewable energy in the total energy basket; promoting coal based power units on supercritical technology.
- (ii) Doubling the coal cess from ₹ 50 per tonne to ₹ 100 per tonne for funding projects under National Clean Energy Fund.
- (iii) Accelerating energy efficiency measures including deployment of superefficient appliances.
- (iv) Government has permitted the automatic transfer of coal linkage granted to the old thermal power plants to the new plant of nearest supercritical capacity. Automatic transfer is permissible only when the new plant is set up within the State in which the old plant was located.

Violation of environmental norms by Delhi Gymkhana Clubs

2864.SHRI RANJIB BISWAL: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the National Green Tribunal (NGT) has asked the Delhi Gymkhana Club to pay a penalty for using borewells without permission to avoid its closure; if so, the details thereof; and the reaction of the latter thereto;

(b) whether Delhi Pollution Control Committee, has inspected Delhi's clubs to see that environmental norms are being followed in letter and spirit; and

(c) if so, the details of the clubs inspected during the last year and the current year and the action taken by Government against those who have been found violating environmental norms?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) As informed by Delhi Pollution Control Committee (DPCC), the National Green Tribunal has imposed a penalty of Rupees Fifteen Lakhs on Delhi Gymkhana Club for using bore wells without permission which has been paid by them to New Delhi Municipal Council.

Five Delhi clubs were inspected during the last year *i.e.* 2013-14. Out of which one club *i.e.* Delhi Gymkhana Club was found violating with the environmental norms.

The show cause notice/Directions were issued by DPCC under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981. The remaining 4 Delhi clubs were found complying. The detail s are given in Statement-I (*See* below).

Five clubs were inspected during the current year *i.e.* 2014-15. Out of which 2 club *i.e.* Vasant Vihar Club & Anand Niketan Club were found violating with the environmental norms. The show cause notices were issued by DPCC under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981. The remaining 3 clubs were found complying. The details are given in Statement-II.

Statement-I

Sl. No.	Name & Address	Date of Inspection	Action Taken/Status
1.	Indian Habitat Centre, Lodhi Road, New Delhi	27.12.2013	Consent Granted.
2.	National Sports Club of India, Main Mathura Road, New Delhi	28.02.2014	Applied for Consent.
3.	Delhi Gymkhana Club, New-Delhi	18.12.2013	show cause notice u/s 33 (A) of Water Act, 1974 and 31 (A) of Air Act, 1981 issued on 17.02.2014.
			Directions u/s 33 (A) of Water Act, 1974 and 31 (A) of Air Act, 1981 issued on 11.08.2014.
4.	Shalimar Social Club Society, plot no.9, B-Bloc Community Centre, Club Road, Shalimar Bagl		Consent Granted.
5.	Club & Sports Centre (I.U.A. Trust (Regd.), Sector- 13, Rohini	05.06.2013	Consent to Establish granted.

Details of Clubs Inspected and Action Taken in the year 2013-2014 by DPCC

[RAJYA SABHA]

Unstarred Questions

Statement-II

Details of Clubs Inspected and Action Taken in the year 2014-2015 by DPCC

Sl. No.	Name & Address	Date of Inspection	Action Taken/Status
1.	Civil Service Officers Institute, KG Marg, New Delhi	25.05.2014	Consent Granted.
2.	Chelmsford Club, 1, Raisina Road, New Delhi	12.08.2014	Consent Granted.
3.	Delhi Golf Club, Dr. Zakhir Hussain Road, New Delhi	14.10.2014	Applied for Consent.
4.	Vasant Vihar Club, Vasant Vihar, New Delhi	10.11.2014	Show cause notice u/s 33 (A) of Water Act, 1974 and 31 (A) of Air Act, 1981 issued on 14.11.2014.
5.	Anand Niketan Club, Anand Niketan. New Delhi	10.11.2014	show cause notice u/s 33 (A) of Water Act, 1974 and 31 (A) of Air Act, 1981 issued on 14.11.2014.

Projects cleared during the present Government

2865.SHRI K.N. BALAGOPAL: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has cleared projects (environmental clearance) during the tenure of the present Government; and

(b) if so, the details of the projects, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b)